

MSTP/DY.No-157

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY,  
PART-II, SECTION 3, SUB-SECTION (ii)]

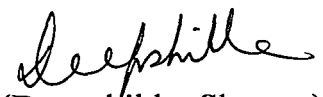
GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF REVENUE  
(CENTRAL BOARD OF DIRECT TAXES)

**NOTIFICATION**

New Delhi, the 22<sup>nd</sup> September, 2015

S.O. \_\_\_\_\_ (E). - In exercise of the powers conferred by clause (6C) of section 10 of the Income -tax Act, 1961 (43 of 1961), the Central Government hereby declares that any income arising to M/s Thales Systemes Aeroportes SAS, having its office at S.A. au capital de 81 007 176 Euros RCS Paris B 712 042, by way of royalty or fees for technical services received in pursuance of the agreement vide General Contract No. Air HQ/96102/2/ASR-DA, dated the 29<sup>th</sup> July, 2011 entered into between Thales Systemes Aeroportes ("Thales") and M/s Dassault Aviation and the Government of India for undertaking retrofitting of fifty-one defence aircrafts connected with security of India, shall not be included in computing the total income of a previous year of the said company under the said Act.

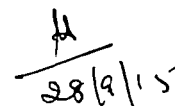
[Notification No. 74 /2015 (F.No.200/18/2014-ITA-I)]



(Deepshikha Sharma)

Director to the Government of India

The Manager  
Government of India Press,  
Ring Road, Mayapuri Industrial Area,  
(Near Rajouri Garden), New Delhi

  
28/9/15



[भारत के राजपत्र, असाधारण, भाग-II, खंड 3, उप-खंड (ii) में प्रकाशनार्थ]

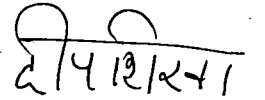
भारत सरकार  
वित्त मंत्रालय  
राजस्व विभाग  
(केन्द्रीय प्रत्यक्ष कर बोर्ड)

अधिसूचना

नई दिल्ली, दिनांक 22-सितम्बर, 2015

का.आ. (अ)- आयकर अधिनियम, 1961 (1961 का 43) की धारा 10 के उपवाक्य (6ग) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए केन्द्र सरकार एतद्वारा घोषित करती है कि मेसर्स थेल्स सिस्टम्स एरोपोर्टिस एसएएस, जिसका कार्यालय एस.ए.एयू कैपिटल डी 81 007 176 यूरो आरसीएस पेरिस बी712 042, में है, को मेसर्स थेल्स सिस्टम एरोपोर्टिस (थेल्स) और मेसर्स डेसॉल्ट एविएशन और भारत सरकार के बीच हुए सामान्य करार सं.एचक्यू/96102/2/एसआर/ टीएसए-डीए दिनांक 29 जुलाई, 2011 के तहत हुए करार के अनुसरण में, भारत की सुरक्षा से संबंधित 51 रक्षा विमान की मरम्मत के लिए प्राप्त तकनीकी सेवा की रायल्टी या शुल्क के रूप में होने वाली किसी भी आय को उक्त अधिनियम के अंतर्गत उक्त कंपनी के पिछले वर्ष की कुल संगणना में शामिल नहीं किया जाएगा।

2. यह अधिसूचना इसके सरकारी राजपत्र में प्रकाशित होने की तिथि से प्रभावी होगी।  
[अधिसूचना सं. 74 /2015 (फा.सं. 200/18/2014-आ.क.नि.-1)]



(दीपशिखा शर्मा)

निदेशक, भारत सरकार

सेवा में,

प्रबंधक,  
भारत सरकार मुद्रणालय,  
रिंग रोड, मायापुरी औद्योगिक क्षेत्र,  
(राजौरी गार्डन के समीप),  
नई दिल्ली-110064